

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 6th day of August 2001.

Hon'ble Mr. Rafiq Uddin, Member-J.

Original Application no. 928 of 2001.

PC Dubey, Scientist (Sr. Scale), S/o Sri RN Dubey,
Live Stock Production Technology Division,
Indian Veterinary Research Institute, Izatnagar,
Bareilly (UP), R/o B 322, Rajendra Nagar,
Izatnagar, Bareilly.

... Applicant

C/A Sri VB Tewari

Versus

1. Director Indian Council of Agricultural Research
Krishi Bhawan, Dr. Rajendra Prasad Road,
NEW DELHI.
2. Director Indian Veterinary Research Institute,
Izatnagar, Bareilly UP.
3. Secretary, Indian Council of Agricultural
Research, Krishi Bhawan,
NEW DELHI.

... Respondents

C/Rs Sri NP Singh

O R D E R

Hon'ble Mr. Rafiq Uddin JM

The applicant, Sri PC Dubey, while working as Scientist (Sr. Scale) in the Office of Live Stock Production Technology Division, Indian Veterinary Research Institute, Izatnagar, Bareilly was imposed minor punishment of withholding of one increment of pay of Rs. 325/- in the

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pay scale of Rs. 10,000 - 15,200 without cumulative effect by disciplinary authority vide punishment order dated 13.9.2000. The applicant has filed this OA for quashing of the said punishment order. It is, however, stated that a revision before President, Indian Council of Agricultural Research, New Delhi submitted by the applicant against the aforesaid punishment order is still pending for orders. Learned counsel for the applicant, therefore, submits that direction may be issued for early consideration and disposal of his review in the interest of justice.

2. The OA is accordingly disposed of at admission stage with the direction to the President, Indian Council of Agricultural Research, New Delhi to consider the revision filed by the applicant and pass appropriate orders as per rules within 2 months from the date of communication of this order and the applicant is directed to enclose, copy of revision application alongwith copy of this order for ready reference. The OA is disposed of accordingly with no order as to costs.

D. S. J.
Member-J

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